

(15)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH
AT HYDERABAD.

OA. 823 of 1994.

Dt: of order: 7-9-94.

Between:-

Ch. Laxmaiah, EDMC.

....

Applicant

And

1. Sub Divisional Inspector (Postal) Huzurnagar Sub Division.
2. Superintendent of Post Offices, Suryapet.

..... Respondents.

Counsel for the Applicant : Mr. P. Papa Rao, Advocate.

Counsel for the Respondents : Mr. N. R. Devaraj, Sr. CGSC.

CORAM:

Hon'ble Mr. Justice V. Neeladri Rao, Vice-Chairman

Hon'ble Shri A. B. Gorthi, Member (Administrative).

Hon'ble Tribunal made the following order:-

None present for the applicant even to day though it is listed for dismissal. Sri N. R. Devaraj, learned counsel for the respondent is present.

The O.A. is dismissed for default.

[Signature]
13.8.94.
Dy. Registrar (Judl)

Copy to:-

1. Sub-Divisional Inspector (Postal) Huzurnagar Sub-Division.
2. Superintendent of Post Offices, Suryapet.
3. One copy to Mr. P. Paparao (Advocate) 6-1-132/132 B, Skandagiri, Secunderabad. *(B. P. Rao)*
4. One copy to Mr. N. R. Devaraj, Sr. CGSC, CAT, Hyderabad.
5. One spare.

kku.

[Signature]
13/9/94

07-82B/94

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APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE V. NEELADRI RAO
VICE-CHAIRMAN

AND

A.B. Gouthi
THE HON'BLE MR. K. RANGARAJAN : M (JUDGE)

DATE: *7-9-94*

ORDER/JUDGMENT

M.A.No./P.A/C.A.No.

823/54
O.A.No. *7-9-94*

(T.A.No.)

(W.P.No)

Admitted and Interim directions
Issued. *A*

Allowed.

Disposed of with directions.

Dismissed

Dismissed as withdrawn

Dismissed for Default.

Ordered/Rejected

No order as to costs.

pvm

